

HIGH COURT OF DELHI: NEW DELHI

NOTIFICATION

No. 6/Rules/DHC

Dated: 24.01.2026

In exercise of its powers under Section 7 of the Delhi High Court Act, 1966 (Act 26 of 1966) and Article 227 of the Constitution of India, the High Court of Delhi, with the previous approval of the Lt. Governor of National Capital Territory of Delhi hereby makes the following amendment in “e-Filing Rules of the High Court of Delhi 2021”, which were notified vide Notification No. 11/Rules/DHC dated 22.02.2022, published in Delhi Gazette Extraordinary, Part II, Section-I, No. 06 (N.C.T.D. No. 476) dated 25.02.2022 :-

The following shall be substituted for the existing Rule 3.4 of the “e-Filing Rules of the High Court of Delhi 2021” :-

“3.4. For the moment the maximum size of the e-file is fixed at 300 MB for the High Court and 20 MB for the District Court, subject to enhancement of the e-file size upon a notification being issued in that behalf by the Administrator. Where the High Court is concerned, in case the size of the e-file exceeds 300 MB, the Advocate or litigant should visit any one of the Designated Centres for enabling e-filing through the intranet. Likewise, where the District Courts is concerned, in case the size of e-file exceeds 20 MB, the Advocate or litigant should either split the e-file in parts not exceeding 20 MB or seek the assistance of the E-Sewa Kendra located at the concerned District Court.”

NOTE: THIS AMENDMENT SHALL COME INTO FORCE FROM THE DATE OF ITS PUBLICATION IN THE GAZETTE.

BY ORDER OF THE COURT

Sd/-

**(ARUN BHARDWAJ)
REGISTRAR GENERAL**